

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.7 & 8 In Petition(s) for Special Leave to Appeal (Civil)
No(s).23530/2004

(From the judgement and order dated 06/07/2004 in SCA No.235/1980 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

RAM DEI & ORS. Petitioner(s)
VERSUS
RAM PRASAD MAURYA & ANR. Respondent(s)

(With appln(s) for bringing on record the lrs. of deceased respondent,
c/delay in filing substitution appln., and office report)

Date: 15/07/2013 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE J. CHELAMESWAR
(IN CHAMBERS)

For Petitioner(s) Mr. Rakesh Kumar, Adv.
Mr. Eb Nandan Rajak, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s) Mr. Suraj Singh, Adv.
Mr. Pradeep Misra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner and Shri Suraj Singh,
learned counsel appearing for Respondent No.2.

In the circumstances, I am of the opinion that whether the
Special Leave Petition would survive, is a matter to be examined by
the Court.

List the matter before the Court.

(GEETA AHUJA)
SR. P.A.

(INDU POKHRIYAL)
COURT MASTER